

- (i) The dues against privately owned Airlines are monitored on regular basis
- (ii) In case of delay AAI issues notice to the Airlines to settle the dues
- (iii) Penal interest is being charged on account of delay in the settlement of the bills, and
- (iv) In cases where delay persists, besides encashing the security deposit the defaulting Airline is put on "CASH & CARRY" basis.

Agreement between private airport developers and AAI

1874. SHRI NARESH AGRAWAL: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the various private airport developers signed a Memorandum of Understanding (MoU) and revenue sharing agreement with the Airports Authority of India;
- (b) if so, the details of the agreements, project-wise;
- (c) whether the private operators have violated the contracts;
- (d) if so, the details thereof; and
- (e) if so, what steps Government has taken to ensure compliance by erring developers?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) and (b) Yes, Sir. Airports Authority of India (AAI) has entered into an agreement namely, Operation Management and Development Agreement (OMDA) with M/s Delhi International Airport Pvt. Ltd. and M/s Mumbai International Airport Pvt. Ltd. (MIAL) for IGI airport, New Delhi and CSI Airport, Mumbai respectively.

- (c) No, Sir.
- (d) and (e) Do not arise.

Additional land for Dabolim airport in Goa

1875. DR. PRABHAKAR KORE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Airports Authority of India (AAI) have requested the State Government of Goa to acquire 26,800 sq. meters of land at Dabolim Airport, Goa for car-park and city-side facility for the New Aero-Bridge Terminal at Goa in Survey no.8;

(b) if so, the present status of this request and the response of the State Government; and

(c) the response of the Central Government or AAI in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) to (c) The Airports Authority of India (AAI) has requested for additional land measuring 53157 sq. meters from the Government of Goa for construction of car park and city side facilities. AAI has paid 75% of the land cost to the Government of Goa. However, the Government of Goa is yet to notify, acquire and hand over the land to AAI.

Expansion of Belgaum airport in Karnataka

1876. DR. PRABHAKAR KORE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government of India acquired additional land for the Airports Authority of India (AAI) for expansion of Belgaum airport in Karnataka;

(b) if so, the details of the land acquired;

(c) whether it is for civilian or defence purposes;

(d) if so, what percentage of land will be used for civil and defence purposes; and

(e) in case, it is for defence purposes, then for which defence wing?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) and (b) Government of Karnataka has acquired 370 acres of land for the development of Belgaum airport and handed over the same to Airports Authority of India (AAI) for development of runway extension, basic strip, construction of a new apron with taxiway, new passenger and cargo terminal and other infrastructure facilities.

(c) Belgaum airport is a civil airport belonging to AAI.

(d) and (e) Do not arise.